

CS DJ/785/19
Mukesh Kapoor
V/s
M/s VMS Enterprises

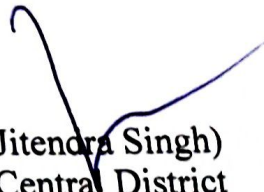
21.07.2020

Present: Plaintiff Shri Mukesh Kapoor in person (**presence secured through electronic mode**).

Shri Sourabh Mangla, ld. counsel for defendants (**presence secured through electronic mode**).

The matter is fixed for filing of Written Statement, replication, if any, admission-denial of documents and framing of issues. However, ld. counsel for defendants requests for an adjournment as he is out of station. In view of the same, the matter stands adjourned. **Let advance copy of the written statement be supplied to opposite party seven days prior to next date of hearing.**

Be listed for filing of Written Statement, replication, if any, admission-denial of documents and framing of issues on **27.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/21.07.2020

PC No.42361/16

Ashish Bhatia

V/s

The State & Ors


21.07.2020

Present: Shri Harish Kumar, Id. counsel for petitioner (**presence secured through electronic mode**).

Shri Sanjay Sangrai, Id. counsel for LR's of R-4 (**presence secured through electronic mode**).

The matter is fixed for arguments on the application under Section 151 CPC filed by LR's of R-4 for appointment of handwriting expert. However, Id. counsel for LR's of R-4 requests for adjournment as he is not prepared for addressing arguments today. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid application on **27.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh
ADJ-06, Central District
THC, Delhi/21.07.2020)

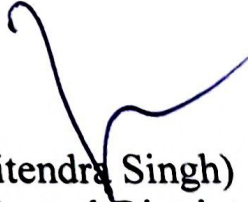
CS DJ/2094/17
CRM Services India Pvt. Ltd.
V/s
Ominto India Pvt.Ltd & Ors.

21.07.2020

Present: None.

The matter is fixed for arguments on the aspect of maintainability of the suit qua defendant no. 3 and 4. However, the court staff informs that despite efforts, contact with ld. counsels for the parties could not be established. In view of the same, the matter stands adjourned.

Be listed for arguments on the aspect of maintainability of the suit qua defendant no. 3 and 4 on **27.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/21.07.2020

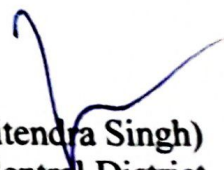
PC No.42366/16
Varinder Pal Singh & Anr
V/s
Surjit Singh & Anr.

21.07.2020

Present: None.

The matter is fixed for arguments on revocation application. However, the court staff informs that despite efforts, contact with ld. counsels for parties could not be established. In view of the same, the matter stands adjourned.

Be listed for arguments on revocation application on **27.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/21.07.2020

CS DJ No. 613257/16
Maman Chand
V/s
Sunita Devi & Ors.

21.07.2020

Present: Shri Manish Bansal, Id. counsel for plaintiff **(presence secured through electronic mode).**

None for D-1 and D-3.

Name of D-2 already deleted from array of parties.

The matter is fixed for admission-denial of documents qua D-3 and framing of issues. However, the court staff informs that despite repeated efforts, contact with Id. counsels for defendants could not be established. In view of the same, the matter stands adjourned.

Be listed for admission-denial of documents qua D-3 and framing of issues on **27.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/21/07.2020

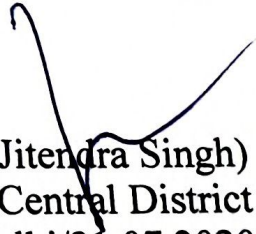
CS DJ/618374/16
Srimati Sharma
V/s
Vishwa Nath Sharma

21.07.2020

Present: Shri Arun Kumar Yadav, ld. counsel for plaintiff (**presence secured through electronic mode**).
None for defendant.

The matter is fixed for reply and arguments on two applications filed on 03.08.2019 and on 02.08.20219 under Order XXII Rule 3 CPC r/w Order I Rule 10 CPC for impleadment/ substitution as plaintiff. However, the court staff informs that despite various attempts, contact with ld. counsel for defendant could not be established. In view of the same, the matter stands adjourned.

Be listed for reply and arguments on the aforesaid applications on **27.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/21.07.2020